

Yasar Shafi and Others

Vs

State of J&K and Others

Nilofar Shad and Others

Vs

State of J&K and Others

Civil Appeals Nos. 11918-20 of 1996

(N. P. Singh, B. N. Kirpal JJ)

11.09.1996

JUDGMENT

N. P. SINGH, J. –

1. Leave granted.

2. Civil appeals are disposed of in terms of the judgment of this Court in the case of Shri Chander Chinar Bada Akhara Udasin Society v. State of J&K [(1996) 5 SCC 732] delivered today.